



2026:DHC:8123



\$~47 & 48

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010517022019

+ O.M.P. (COMM) 38/2020, I.A. 972/2020 & I.A. 973/2020

UNION OF INDIA

.....Petitioner

Through: Ms. Arunima Dwivedi, CGSC
with Ms. Himanshi Singh, Ms.
Monalisa Pradhan and Mr.
Suman Ghosh, Advs.

versus

M/S SATISH BUILDER

.....Respondent

Through: Mr. Anshul Mittal and Mr.
Sparsh Agarwal, Advs.

48

CNR No. DLHC010521262019

+ O.M.P. (COMM) 372/2020 & I.A. 2307/2020

M/S SATISH BUILDERS

.....Petitioner

Through: Mr. Anshul Mittal and Mr.
Sparsh Agarwal, Advs.

versus

UNION OF INDIA

.....Respondent

Through: Ms. Arunima Dwivedi, CGSC
with Ms. Himanshi Singh, Ms.
Monalisa Pradhan and Mr.
Suman Ghosh, Advs.

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

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21.09.2026

1. Both the parties are *ad idem* that the matters can be remanded to the learned Arbitrator to adjudicate the proceedings under Section 34(4) of the Arbitration and Conciliation Act, 1996¹ on the ground

¹ "Act", hereinafter



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that certain claims have been decided without adequate or no reasoning.

2. In view of the above, the present petitions are disposed of with a direction to the learned Arbitrator to adjudicate upon the disputes, in accordance with Section 34(4) of the Act.
3. Pending application(s), if any, also stand disposed of.
4. Let the arbitral record be sent back to the Arbitrator.

OM PRAKASH SHUKLA, J

SEPTEMBER 21, 2026/gunn